

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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ORDER SHEET

**ORDERS OF THE TRIBUNAL**

01.03.2012

OA No.33/2012

Mr. P.N. Jatti, Counsel for applicant.

The applicant has filed this OA for a writ/order or direction to the respondents to decide his representation dated 26.07.2011 (Annexure A/1) and to allow the higher pay of Time Bound One Promotion on completion of the period of 16 years of service on 01.12.1997.

Having heard the submissions made on behalf of the applicant and on perusal of the documents on record, we deemed it proper to direct the respondents to decide the representation of the applicant dated 26.07.2011 (Annexure A/1) by passing a reasoned & speaking order within a period of three months from the date of receipt of a copy of this order. However, it is made clear that it is always left open for the respondent department to examine the question of limitation while considering the representation of the applicant.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*ahq*

*30000*

*K. S. Rathore*  
(Justice K.S.Rathore)  
Member (J)